

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 696/TT/2020

Date: 28.1.2021

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for

Asset I: LILO of 400 kV Hissar-Bassi transmission line at Bhiwadi along with associated bays;

Asset-II: 400 kV D/C Agra- Bhiwadi transmission line along with associated bays;

Asset III: 400 kV D/C Bhiwadi-Moga transmission line along with associated bays at Moga & Bhiwadi end including of 02 nos. 63 MVAR line reactor at Moga end and

Asset IV: 80 MVAR Bus Reactor at Bhiwadi Sub-station under Transmission System associated with Northern Region System Strengthening Scheme – V in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

2014-19 period

- a) Reasons for claiming ACE in 2015-16, 2016-17 and 2017-18 while the ACE admitted by the Commission vide order dated 09.02.2016 in Petition No 101/TT/2015 is for 2014-15.

- b) Vendor-wise details of the ACE claimed in 2015-16, 2016-17, 2017-18 for Asset-I and 2017-18 for Asset-IV which is beyond the cut-off date. Amount pertaining to each vendor is not evident from the submission in the instant petition.

Forms

- c) Form-5 (Element wise break up of project/asset/element cost of transmission system)
 - d) Flow of liability statement as per enclosed Annexure I.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. Confirm if all assets are currently in use and if there has been any decapitalization.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)

Annexure – I

Name of Petitioner:
Name of Project:

Asset No.	Headwise /Part ywise	Particulars [#]	Year of Actual Capitalisatio n	Outst andin g Liabili ty as on COD/ 31st Marc h 2014*	Discharge						Reversal						Additional Liability Recognized [^]						Outsta nding Liabilit y as on 31.3.2 019			
					201 4- 15	201 5- 16	201 6- 17	201 7- 18	201 8- 19	Total (14- 19)	201 4- 15	201 5- 16	201 6- 17	201 7- 18	201 8- 19	Total (14- 19)	201 4- 15	201 5- 16	201 6- 17	201 7- 18	201 8- 19	Total (14- 19)				
Ass et - 1	Party - A																									
Ass et - 1	Party - B																									

[#] TL/SS/Communication Systems etc.

^{*} Whichever is later

[^] Works deferred for execution, contract amendment - please specify